

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4907/2015

(Arising out of impugned final judgment and order dated 10/04/2015
in CRLA No. 1/2014 passed by the High Court Of Sikkim At Gangtok)

B.P. GAUTAM

Petitioner(s)

VERSUS

STATE OF SIKKIM

Respondent(s)

Date : 08/10/2015 This petition was mentioned today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR

HON'BLE MR. JUSTICE KURIAN JOSEPH

For Petitioner(s) Mr. Bijan Kumar Ghosh, Adv.
(mentioned by)

For Respondent(s) M/s. Arputham Aruna & Co.

UPON being mentioned the Court made the following

O R D E R

To retain its position.

(MAHABIR SINGH)

COURT MASTER

(VEENA KHERA)

COURT MASTER

(Matter is shown for listing on Wednesday, the 28th October, 2015)